

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

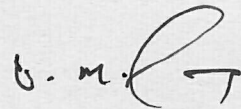
FOR THE ATTENTION OF THE STAKEHOLDERS OF [*Name of Corporate Debtor*]

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BALSARA ENGINEERING PRODUCTS LIMITED
2.	Date of incorporation of corporate debtor	30.03.1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U93090TN1995PLC030736
5.	Address of the registered office and principal office (if any) of corporate debtor	SF-273, Kavaraipttai – Sathyavedu Road, Thanipoondi Post, Gummidipoondi Taluk, Tieuvallur, Tamilnadu – 601202.
6.	Date of closure of Insolvency Resolution Process	27.06.2023
7.	Liquidation commencement date of corporate debtor	28.06.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Mr.V.M.Gurusamy IBBI/IPA-003/IP-N00193/2019-2020/12512
9.	Address and e-mail of the liquidator, as registered with the Board	No.5/159, West Street, Vaiyakoundanpatty, Thiruvengadam Post & Taluk, Tenkasi District, Tamilnadu – 627719. Email:- vmgurusamy2702@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	No.5/159, West Street, Vaiyakoundanpatty, Thiruvengadam Post & Taluk, Tenkasi District, Tamilnadu – 627719. Email:- vmgurusamy2702@gmail.com
11.	Last date for submission of claims	27.07.2023.

Notice is hereby given that the National Company Law Tribunal, Special Bench – I, Chennai has ordered the commencement of liquidation of the **Balsara Engineering Products Limited** on 28.06.2023. [*date of passing of order of liquidation under section 33 of the Code*].

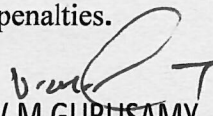
The stakeholders of **Balsara Engineering Products Limited** are hereby called upon to submit their claims with proof on or before 27.07.2023 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.



Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :


V.M.GURUSAMY,

Date:- 30.06.2023 :

IBBI/IPA-003/IP-N00193/2019-2020/12512

Place:- Vaiyakoundanpatti

V.M. Gurusamy M.Com.,BGL.,MBA.,FCMA.,
REGISTERED INSOLVENCY PROFESSIONAL
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
IBBI/IPA-003/IP-N00193/2019-2020/12512
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